## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

APPLICATION No. 104/87

COMMERCIAL COMPLEX. (BDA) INDIRANAGAR,

BANGALORE-560 038.

DATED: 19

(WP.NO.

APPLICANT

Vs

RESPONDENTS

The Sr Supdt of Post Offices, Puttur Divn and 2 Ors

TO

1. Shri K. Shivayya Bhandary Kodimbady Puttur Taluk Dakshina Kannada District Pin 574287

Shri K. Shivayya Bhandary

- 2. Shri H.B. Narayana Advocate No. 35, Nagaraja Building 1st Cross, 3rd Main Road Hanumanthanagar Bangalore - 560 019
- The Sanior Superintendent of Post Offices Puttur (D.K.) Division Puttur - 574201

- The Post Master General Karnataka Circle (Staff) Bangalore - 560 001
- The Director General Department of Posts Parliament Street New Delhi - 110 001
- Shri M. Vasudeva Rao Addl Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

SENDING COPIES OF ORDER PASSED BY THE SUBJECT: BENCH IN APPLICATION NO.\_\_\_

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

08-6-87

ENCL: As above.

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 8TH DAY OF JUNE, 1987.

Hon'ble Shri Justice K.S. Puttaswamy, vice-chairman

Present:

and

Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 104/87

Shri K. Shivayya Bhandary, S/o Monku Bhandary, aged 26 years, R/o Kodimbady, Puttur Taluk, Dakshina Kannada Dist. Pin.574287.

Applicant

(Shri H.B. Narayan, Advocate)

- Senior Superintendent 1. of Postoffices, Puttur (D.K.) Division, Puttur-574201.
- The Post Master General, 2. Karnataka Circle (Staff) Bangalore-560 001.
- The Director General, 3. Department of Posts. New Delhi.

Respondents

(Shri M. Vasudeva Rao, CGASC)

This application having come up for hearing to day Vice-chairman made the following.

## GRDER

In this application made under section 19 of the Administrative Tribunals Act 1985 (the Act) the applicant has challenged order No.BII/2-6/PTR/86-87 dated 4.12.1986 (Annexure-C) of the Senior Superintendent of Post Offices, Puttur, D.K. Division

(Supdt).



- 2. At a village called Kodimbady of Puttur one
  Taluk of Dakshina Kannada District,/P. Sanjeeva
  Rai governed by the P&T Extra Departmental Staff
  Service Rules, 1964 ('the Rules') was working as a regular Extra Departmental Sub Post Master
  (EDSPM). Against that official, the Superintendent initiated disciplinary proceedings under the Rules in 1982 and ultimately by his order made on 24.9.1983 removed him from service. In that vacancy the Superintendent also appointed the applicant as EDSPM on 6.11.1932 from which date he had continued to serve as EDSPM of that village.
  - before this Tribunal in A.No.474/36, which on 11.8.1936 allowed the same and directed his reinstatement however reserving liberty to the department to hold a fresh inquiry. But the department taking the view that no fresh inquiry was necessary, by its order dated 4.12.1986 (Annexure-C) had terminated the services of the applicant and had reinstated Shri Sanjeeva Rai as the EDSPM of Kodimbady village. Hence this application.
  - 4. Shri H.B. Narayana, learned counsel for the applicant contends that removal of the applicant who had completed more than three years satisfactory service, was illegal and in any event, the authority should have accommodated the applicant in or nearby place.



- 5. Shri M.V. Rao, learned counsel for the respondents sought to support the order of the Superintendent.
- appointed in the vacancy of Shri Sanjeeva Rai, who was facing a disciplinary proceeding and was ultimately removed from service and that it had become necessary for the department to reinstate the latter to service. If that is so, then the department had no other alternative than to terminate the services of the applicant. We cannot take exception to the same on principle or authority.
- 7. In the impugned order itself, the Superintendent has very rightly stated, that efforts will be made to offer alternative employment to the applicant if he is willing to accept the same. Je find that the applicant had rendered loyal and unblemished service from 6.11.1982. Then that is so, it would be in the interest of the department itself to provide alternative employment to the applicant with all such expedition and extend to him all such benefits to which he is entitled under the Rules. We have no doubt that the Superintendent will make every effort to provide alternative employment to the applicant with expedition. But till then also, we cannot interfere with the impugned order.
- 8. In the light of our above discussion, we hold that this application is liable to be dismissed.

